

IN THE NATIONAL COMPANY LAW TRIBUNAL; NEW DELHI
SPECIAL BENCH (COURT -II)

Item No.218

(IB)-237(ND)2019

IA-513/2024, IA-324/2024, IA-326/2024, IA-420/2024
IA-443/2024, IA-446/2024, IA- 4656/2023, IA-926/2024
IA-974/2024, IA- 1438/2024, IA- 1439/2024

IN THE MATTER OF:

Smt. Sushila Lakhotia

... Applicant/Petitioner

Versus

Zeal Developers Pvt. Ltd.

... Respondent

Under Section: 7 of IBC, 2016

Order delivered on 20.05.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ,
HON'BLE MEMBER (J)

SH. UMESH KUMAR SHUKLA
HON'BLE MEMBER (T)

PRESENT:

For the Applicant :

For the Respondent :

For the RP : Adv. Sanjana Manchanda for RP in all IA's

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-513/2024, IA-324/2024, IA-326/2024, IA-420/2024, IA-443/2024,

IA-446/2024, IA- 4656/2023, IA-926/2024, IA-974/2024, IA-

1438/2024, IA- 1439/2024: In the afternoon one of us (Member Judicial)

has another Bench to attend. In the wake, let the matter be listed before

Regular Bench on 10.07.2024.

Sd/-

(UMESH KUMAR SHUKLA)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)